

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 383 OF 2018 &**  
**IA NO.1848 OF 2018 & IA NO.117 OF 2019**

**Dated: 29<sup>th</sup> January, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Indian Wind Turbine Manufacturers Association** .....Appellant(s)  
**Versus**  
**Tamil Nadu Electricity Regulatory Commission & Anr.** .....Respondent(s)

Counsel for the Appellant(s) : Mr. Basava Prabhu S. Patil, Sr. Adv.  
Mr. P.R. Kovilan  
Mr. Parathasarathy K.J.  
Ms. Geetha Kovilan  
Mr. Geet Ahuja

Counsel for the Respondent(s) : Mr. Sethuramalingam for R-1  
  
Mr. G. Umapathy  
Mr. S. Vallinayagam  
Ms. S. Amali for R-2

**ORDER**

The learned counsel, Mr. Sethuramalingam, appearing for the first Respondent and the learned counsel, Mr. G. Umapathy, appearing for the second Respondent pray for one week time to enable them to file their replies to the IA No. 117 of 2019 filed by the Appellant for impleadment.

The learned senior counsel, Mr. Basava Prabhu Patil, appearing for the Appellant and the learned counsel for the Respondent Nos. 1 and 2 submitted that, the instant matter may kindly be posted along with Appeal Nos. 215 of 2018 and 232 of 2018 which are coming up before this Court-II on 19.02.2019 on the ground that the subject matter involved in those appeals bearing the same facts and

circumstances. Therefore, all the cases may be heard together in the interest of justice and equity.

Submissions of the learned counsel for the Respondent Nos. 1 and 2, as stated supra, are placed on record.

The learned counsel for the Respondent Nos. 1 and 2 are permitted to file their replies to the IA No. 117 of 2019 filed by the Appellant for impleadment on or before 06.02.2019, after duly serving copy to the learned counsel for the Appellant.

Post this matter along with Appeal Nos. 215 of 2018 and 232 of 2018 on **19.02.2019**, as agreed by the learned counsel for both the parties.

Interim order granted earlier in Appeal No. 383 of 2018 is extended till the next date of hearing.

**(Ravindra Kumar Verma)**  
**Technical Member**  
vt/kt

**(Justice N.K. Patil)**  
**Judicial Member**